meeting with the Chief Ministers con. cerned on 12.4-1979.

(c) and (d) these differences can A>e resolved only on the basis of mutually acceptable arrangements between the State concerned. Our effort has always been and continues to be to prevail upon the State Governments concerned to evolve in a cordial atmosphere such consensus and extend all assistance and guidance to enable them to arrive at such solutions. It is, however, not possible to indicate any time-limit in this regard.

Statement of Home Minister regarding solving of boundary problem between Assam-Arunachal Pradesh

1128. SHRI RATAN TAMA: Will the Minister of HOME AFFAIRS toe pleased to state:

- (a) whether it is a fact that during his recent visit to Arunachal Pradesh he had made an announcement to the effect that a high-level enquiry Committee consisting of representatives of Assam and Arunachal Pradesh Government and the Central Government, would be set up for solving boundary problems between Assam and Arunachal Pradesh; and
- (b) if so, by when the enquiry is proposed to be conducted to find out the details of the boundary problem between these two States, when the report thereof is proposed to be submitted, and how many members are proposed to be taken in the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes5 Sir.

(b) In a meeting which the Home Minister had with the Governor, Assam, Chief Minister, Assam and Chief Minister, Arunachal Pradesh on 12th April, 1979, it was agreed that a high powered tripartite Committee, comprising representatives of the Centre, Assam and Arunachal Pradesh

will be constituted to demarcate the boundary with such adjustments as may be mutually agreed upon. Action has been initiated to constitute the Committee. The time for completion of the work will toe determined by the Committee taking into account the terrain and the climatic factors.

Grant earmarked 0r industrial development activities

1129. SHRI CHADALAVADA VENKAT ARAO: Will the Minister of IN. DUSTRY be pleased to state:

- (a) what is the amount of Central grants earmarked for industrial development activities which has been utilised in the rural and urban sectors separately in different States during the last three years; and
- (b) what is the proposed plan for industrial development in different States for the current plan period?

STATE IN MINISTER OF MINISTRY OF **INDUSTRY** THE (SHRI JAGDAMBI PRASAD YADAV): (a) Central assistance is given to the States/Union Territories in the form of block loans and grants for the Plan as a whole and not specifically for separate sector heads like Industry. Further, these are also not earmarked for utilisation in rural and urban sectors separately.

(to) The Five Year Plan (1978—83) proposals of the State Governments, including outlays for the industries sector; are currently being finalised by the Planning Commission in consultation with the State Governments.

Installed capacity of cement industry

- 1130. SHRI CHADALAVADA VEN. KATARAO: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that the installed capacity in the cement industry is underutilised:
- (b) whether Government have decided to set up cement factories in public sector; and
 - (c) if so, what are the details thereof?